

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) NO. 37/2026 IN C.A. NO. 13106/2024

MAHENDRA SINGH DEO & ORS.

Petitioner(s)

VERSUS

GOVIND MOHAN & ORS.

Respondent(s)

IA No. 46649/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES, IA No. 39491/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

CONMT.PET.(C) No. 75/2026 in C.A. No. 13108/2024 (XIV-A)

CONMT.PET.(C) No. 39/2026 in C.A. No. 13108/2024 (XIV-A)
IA No. 45812/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES, IA No. 39488/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

CONMT.PET.(C) No. 38/2026 in C.A. No. 13107/2024 (XIV-A)
IA No. 46532/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES, IA No. 45808/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

CONMT.PET.(C) No. 64/2026 in C.A. No. 13104/2024 (XIV-A)

CONMT.PET.(C) No. 40/2026 in C.A. No. 13105/2024 (XIV-A)

Diary No(s). 14121/2026 (XIV-A)

IA No. 95777/2026 - CONDONATION OF DELAY IN FILING, IA No.
73919/2026 - MODIFICATION

Date : 30-09-2026 These matters were called on for hearing today.

Signature Not Verified


Date: 2026.10.01
17:39:50 IST
Reason: 

KAVITHA P. S. RAM :

HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Vishnu Shankar Jain, AOR
Mr. Ankur Chibber, Adv.
Mr. Nikunj Arora, Adv.
Mr. Saurabh Singh, Adv.

Mr. Nishanth Patil- 2510, AOR

Mr. Arvind Datar, Sr. Adv.
Mr. S Gurukrishna Kumar, Sr. Adv.
Mr. Shyam Divan, Sr. Adv.
Mr. Ankur Chibber, Sr. Adv.
Mr. P. N. Puri- 498, AOR
Mr. Abhishek Puri, Adv.
Mr. Sahil Grewal, Adv.
Mr. P. N. Puri, Adv.
Ms. Surbhi Gupta, Adv.
Ms. Shreya Rajkamal, Adv.

Mr. Vishal Arun Mishra- 3457, AOR
Mr. Arvind Kumar Sharma- 1133, AOR

Mr. K Parameshwar, Sr. Adv.
Mr. Mamidipudi Venkatarama Mukunda- 4332, AOR
Mr. Rishav Ambasta, Adv.
Mr. Surya Achanta, Adv.

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.
Mr. Navanjay Mahapatra, Adv.
Mr. Rajat Nair, Adv.
Mr. Raghavendra Shukla, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Rajesh Kumar Singh, Adv.
Mr. Amit Sharma-B, Adv.
Ms. Aakansha Singh, Adv.
Mr. Padmesh Mishra, Adv.
Ms. Shreya Jain, Adv.
Mr. Arvind Kumar Sharma- 1133, AOR
Dr. Arun Kumar Yadav, Adv.

Dr. N. Visakamurthy- 3411, AOR

Ms. Aishwarya Bhati, A.S.G.
Mr. Navanjay Mahapatra, Adv.
Mr. Rajat Nair, Adv.
Mr. Raghavendra Shukla, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Rajesh Kr. Singh, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Amit Sharma-B, Adv.

Ms. Aakanksha Singh, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Eklavya Dwivedi, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Pursuant to the order dated 29.09.2026, these Contempt Petitions have been listed along with Writ Petition (Civil) Nos.873 of 2026, 977 of 2026 and 908 of 2026.
2. The office has submitted a report explaining the circumstances in which the matter(s) were not placed yesterday before the Bench hearing the contempt matters. In the report, it is mentioned that the counsel representing the respondent(s) in the contempt petition(s) as well as in the writ petition(s) had made a mention to Hon'ble Chief Justice for listing both matters before one Bench as one of the defences in the contempt petitions was notification of the Parliamentary Act of which vires had been challenged in the writ petition.
3. In these circumstances, it is reported, this Bench has been constituted by Hon'ble Chief Justice comprising the presiding judges of two separate Benches which were earlier dealing with contempt petition and writ petitions separately.
4. The learned counsel appearing for the contempt

petitioners has submitted that there are various directions in the order of which contempt is alleged which are not covered by the Act of which vires is questioned in the writ petition, therefore, the hearing on the contempt petitions need not be deferred to the returnable date fixed in the writ petitions.

5. It may be mentioned that the returnable date in the writ petition(s) is 18.11.2026.
6. The learned Solicitor General who appears for the respondent(s) submits that he may be given two weeks' time to study the matter to assist the Court on the aforesaid aspect.
7. As prayed, list the contempt petitions along with writ petitions on 15.10.2026 at 2.00 p.m.
8. The explanation tendered by the Registry is accepted and taken on record. The same shall be kept in a sealed cover by the concerned Section.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)